

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7975 of 2021**

Golu Kumar **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Shailesh, Advocate

For the State : Mr. Sardhu Mahto, A.P.P.

02/07.09.2021 Heard Mr. Shailesh, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. for the State.

The petitioner is an accused in connection with Dhanbad P.S. Case No. 54/2021.

The informant was waylaid by miscreants who had snatched his mobile and charger and thereafter fled away. The petitioner was apprehended and from his possession the looted mobile was recovered.

The petitioner is in custody since 30.01.2021.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Dhanbad in connection with Dhanbad P.S. Case No. 54/2021.

(R. Mukhopadhyay, J.)